

(2001) 03 SC CK 0047

In the Supreme Court Of India

Case No : Civil Appeal No. ... of 2001 Arising out of SLP (C) No. 13135 of 2000)

Sharda Sahay

APPELLANT

Vs

State of Bihar and Others

RESPONDENT

Date of Decision : 12-03-2001

Acts Referred:

Citation : (2001) 3 PLJR 216

Hon'ble Judges : Doraiswamy Raju, J;A.P. Misra, J

Bench : Division Bench

Final Decision : Disposed Of

Judgement

1. Leave granted.
2. Heard learned Counsel, for the parties.
3. The notice was issued limited the question, whether the High Court was justified in dismissing Letters Patent Appeal on the ground of delay. No doubt the High Court has further added one line 'dismissed on merits also'. After perusing the record and after hearing learned Counsel for the parties and on the fact and circumstances of the case, we feel it appropriate to set aside the facts and order of the High Court and remand the case back for its fresh consideration condoning the delay in filing the Letters Patent Appeal. This is done on the conation that the Appellant deposits the admitted rent plus 15% interest on if with a period of six weeks from today in the High Court itself. With this observation this appeal is finally disposed of.